

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3161 of 2020

.....
Kurban Ansari @ Md. Kurban Ansari

Petitioner

.....
-V e r s u s-

The State of Jharkhand

.....

Opposite Party

.....
CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

.....
For the Petitioner : Mr. S.P. Roy, Advocate

For the State : A.P.P

.....

02/09.09.2020 Heard learned counsel for the parties through V.C.

As prayed by Learned counsel for the petitioner, the defects as pointed out by the office is ignored for the time being.

The instant application has been preferred for grant of anticipatory bail to the petitioner, who is apprehending his arrest in connection with Mahagama P.S. Case No.144 of 2018, for the offence registered under sections 147/148/149/323/504/337/341/342 /353/427 of the Indian Penal Code, pending in the court of learned Judicial Magistrate, 1st Class, Godda.

Learned counsel for the petitioner submits that the allegations, as alleged in the F.I.R., is general and omnibus and there is no allegation of any specific role or overt act against this petitioner. He further submits that the co-accused, who were named in the F.I.R., have been granted bail by a Coordinate Bench of this Court in A.B.A. No. 9128 of 2019 and A.B.A. No. 2802 of 2020.

Learned counsel for the State opposed the prayer for anticipatory bail.

Taking into consideration the overall circumstances, I am inclined to allow this application. The petitioner, named above, is directed to surrender in the court below within four weeks from today and in the event of his arrest/surrender, the court below is directed to enlarge him on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st Class, Godda, in connection with Mahagama P.S. Case No.144 of 2018,

-2-

subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Deepak Roshan, J.)

s.m./